

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2954  
ANSWERED ON:20.03.2017  
Allotment of Petrol Pumps  
Raj Dr. Udit

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government / Oil Marketing Companies have reportedly cancelled the allotment of Retail Outlets (ROs) belonging to the Scheduled Castes (SCs) and Scheduled Tribes (STs) community ; and  
(b) if so, the details thereof along with the steps taken by the Government to allot such ROs as per reservation quota prescribed for SCs/STs?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a)&(b) – Public Sector Oil Marketing Companies (OMCs) have not cancelled allotment of any Retail Outlet belonging to the Scheduled Castes (SCs) and Scheduled Tribes (STs) community.

The steps taken by the Government to increase the share of SCs/STs as per the reservation quota are as follows :

(a) Extension of time limit has been approved by Ministry of Petroleum and Natural Gas (MoPNG) for a further period of 2 years i.e. upto 31-3-2018 or for a period of five years from date of issue of offer letter, whichever is later, to the pending Letter of Intent (LOI) holders of SC/ST and other eligible candidates under corpus fund scheme to arrange land at a place of their choice anywhere in the country irrespective of State/Class of market subject to the offered land meeting techno commercial viability norms has been granted by MoPNG.

(a) whether the Government / Oil Marketing Companies have reportedly cancelled the allotment of Retail Outlets (ROs) belonging to the Scheduled Castes (SCs) and Scheduled Tribes (STs) community ; and

(b) if so, the details thereof along with the steps taken by the Government to allot such ROs as per reservation quota prescribed for SCs/STs?

(b) In addition there is a policy of divestment of temporary Company Owned Company Operated (COCO) for the certain categories of pending LOI holders including SCs/STs.

(c) Also Ministry of Petroleum and Natural Gas has written to Chief Ministers of all States/UTs to make the suitable plots available especially for SCs/STs categories for fuel retailing so that they could be preferentially allotted to SCs/STs categories of allottees to meet the States/UTs objective of social upliftment.

(d) OMCs are actively pursuing with all District / State authorities for allocation of land for commissioning of ROs for SCs/STs.

(e) OMCs are also participating in auctions / bidding process of various Government agencies for getting land and thereby setting up ROs for SCs/STs.

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